GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.1919 TO BE ANSWERED ON 27.07.2017

NEW POWER PLANTS

1919. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of POWER be pleased to state:

(a) the details of proposals received by the Government for setting up of power projects in various States, particularly from Gujarat, during the last three years and the current year, State-wise;

(b) the number of proposals sanctioned during the above period and those still pending for approval with the Government;

(c) the reasons for pendency of the proposals; and

(d) the time by which these proposals are likely to be approved by the Union Government?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a): As per Section 7 of the Electricity Act, 2003, any generating company may establish, operate and maintain a generating station without obtaining a license/permission under this Act, if it complies with the technical standards relating to connectivity with the grid. Accordingly, sanction of the Government is not required for setting up of thermal power projects. However, for setting up of Hydroelectric Power Projects, the Detailed Project Reports (DPRs) are required to be submitted for concurrence of the Central Electricity Authority (CEA).

.....2.

During the last three years and the current year, DPRs of 6 Hydroelectric Power Projects, which are costing more than Rs. 1000 crores each, with an aggregate installed capacity of 5,865 MW, have been received by CEA for accord of concurrence/appraisal. All these proposals have been concurred/appraised by CEA; the state-wise details of the same are given at Annex. No DPR for Hydroelectric Power Projects in the state of Gujarat has been received by CEA for accord of concurrence during the last three years and the current year.

(b) to (d) : During the last three years and the current year, DPRs of 18 Hydro Electric projects, with an aggregate installed capacity of 11,321 MW, which are costing more than Rs. 1000 Crores each, have been accorded concurrence/appraisal, whereas DPRs of 09 Hydroelectric Power Projects, with an aggregate installed capacity of 3,924 MW are with various appraising group of Central Electricity Authority (CEA)/Central Water Commission (CWC)/Central Soil and Materials Research Station (CSMRS)/ Geological Survey of India (GSI).

CEA endeavours to accord concurrence to Hydroelectric Power Projects, as far as practicable, within a period of 150 working days excluding time taken by the Developer for compliance of observations of the appraising agencies, from the date of submission of complete DPR. However, the concurrence/appraisal in case of DPRs of some of the Hydroelectric Power Projects is delayed. The main reasons for delay in concurrence of the DPRs are the delay on the part of the developers to make a bankable DPR, not carrying out the requisite studies including geological investigations, mathematical model studies, hydro fracture tests, Micro Earthquake Studies (MEQ) etc. and not furnishing timely clarifications to the comments raised by the various appraising groups.

- 2 -

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ANNEX

ANNEX REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 1919 TO BE ANSWERED IN THE LOK SABHA ON 27.07.2017.

Details of DPRs for Hydro Electric projects received by CEA during last three years and current year

SI. No.	Name of Hydro Electric Project	State	Sector	Developer	Installed Capacity (MW)
1.	Kirthai-II	J&K	State	JKPDC	930
2.	Kwar	J&K	Joint- Venture	CVPP	540
3.	Dugar	Himachal Pradesh	Private	DHPL	449
4.	Dibang	Arunachal Pradesh	Central	NHPC	2880
5.	Turga PSS	West Bengal	State	WBSEDCL	1000
6.	Loktak Downstream	Manipur	Central	LDHCL	66
				Total	5865
